

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SRIMARG HUMAN RESOURCE PRIVATE LIMITED UNDER CIRP
OPERATING IN MANPOWER SUPPLY INDUSTRY AT CHENNAI, TAMIL NADU
((Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016))

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN/CIN LLP	Srimarg Human Resource Private Limited (CIN: U74990TN2010PTC074974) (PAN: AAOCS5453J)
2	Address of the Registered Office	No.9, MUTHU NAGAR POONAMALLEE, CHENNAI, Tamil Nadu, India, 600056
3	URL of website	Not Available
4	Details of place where majority of fixed assets are located	As per Information received from Suspended Board of Directors, there are no Fixed Assets Available with the Corporate Debtor
5	Installed capacity of main products/ services	NA
6	Quantity and value of main products/ services sold in last financial year	Total Revenue FY 2022-23 (Provisional)- Nil FY 2021-22 (Audited)- Rs 15.41 Crore
7	Number of employees/ workmen	Nil (in FY 2022-23)
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to Nikhil Sachdeva at cirp.srimarg@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 541-L, Model Town, Preet Hospital Road, Punjab ,141002
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to Nikhil Sachdeva at cirp.srimarg@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 541-L, Model Town, Preet Hospital Road, Punjab ,141002
10	Last date for receipt of expression of interest	03-03-2025
11	Date of issue of provisional list of prospective resolution applicants	13-03-2025
12	Last date for submission of objections to provisional list	18-03-2025
13	Date of issue of final list of prospective resolution applicants	28-03-2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02-04-2025
15	Last date for submission of resolution plans	02-05-2025
16	Process email id to submit Expression of Interest	cirp.srimarg@gmail.com
17	Details of the corporate debtor's registration status as MSME.	No information has been received from Suspended Board of Directors




Nikhil Sachdeva
Resolution Professional

Srimarg Human Resource Private Limited

Regn No: IBBI/IPA-001/IP-P-02743/2022-2023/14184

Address for Correspondance: H. No. 541-L, First Floor,
Model Town, Preet Hospital Road, Punjab ,141002

Regd. Address with IBBI: H. No. 2822, First Floor, Sector 32-A,
Chandigarh Road, Near BCM School, Ludhiana, Punjab-141010

AFA: AA1/14184/02/311225/107328 Valid Upto 31.12.2025

Date: 16.02.2025

Place: Ludhiana

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SRIMARG HUMAN RESOURCE PRIVATE LIMITED UNDER CIRP OPERATING IN MANPOWER SUPPLY INDUSTRY AT CHENNAI, TAMIL NADU
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN LLP	Srimarg Human Resource Private Limited (CIN: U74900TN2010PTCD74974) (PAN: AAOCS54531)
2. Address of the Registered Office	No.9, MUTHU NAGAR POONAMALLEE, CHENNAI, Tamil Nadu, India, 600056
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	As per information received from Suspended Board of Directors, there are no Fixed Assets Available with the Corporate Debtor
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Total Revenue FY 2022-23 (Provisional)- Nil FY 2021-22 (Audited)- Rs.15.41 Crore Nil (in FY 2022-23)
7. Number of employees/ workmen	NA
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Can be obtained by sending an Email to Nikhil Sachdeva at cirp.srimarg@gmail.com through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 541-L, Model Town, Preet Hospital Road, Punjab, 141002
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending an Email to Nikhil Sachdeva at cirp.srimarg@gmail.com or through Speed Post/Courier addressed to Nikhil Sachdeva at H. No. 541-L, Model Town, Preet Hospital Road, Punjab, 141002
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12. Last date for submission of objections to provisional list	18-03-2025
13. Date of issue of final list of prospective resolution applicants	28-03-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02-04-2025
15. Last date for submission of resolution plans	02-05-2025
16. Process email id to submit Expression of Interest	cirp.srimarg@gmail.com
17. Details of the corporate debtor's registration status as MSME.	No information has been received from Suspended Board of Directors

Date: 16.02.2025
Place: Ludhiana
Nikhil Sachdeva
Resolution Professional
Srimarg Human Resource Private Limited
Regn No: IBB/IBA-001/IP-P-02743/2022-2023/14184
Address for Correspondence: H. No. 541-L, First Floor, Model Town, Preet Hospital Road, Punjab, 141002
Regd. Address with IBB: H. No. 2822, First Floor, Sector 32-A, Chandigarh Road, Near BCM School, Ludhiana, Punjab-141010
AFA: AA1/14184/02/311225/107328 Valid Upto 31.12.2025

South East Central Railway E-Tender Notice

Tender Notice No.: 110-06-UAM-76
Date: 13.02.2025
Name of Work: One time repair & CAMC of Universal Armature Machine (UAM-76) at Diesel Loco Shed Raipur for 02 years through open tender basis. Tender Value: Rs. 31,35,248.20/- EMD: Rs. 62,700/-
Cost of tender document: Nil
Closing date of tender & time: 13:00 Hrs. on 12.03.2025
Manual offer are not allowed against this tender and any such manual offers received shall be rejected. For further details eligibility criteria & the complete details for the above work, please contact office of the Sr.DME (D)/DLS/SECR/Raipur or refer/download tender document which is available on our website www.ireps.gov.in. Sr. DME/DLS/Raipur/PR/S/DME/AAA/244 SEC Rly, Raipur

EAST COAST RAILWAY

Tender Notice No. ST/OT/SP-KUR-DIVN-454, Dt.11.02.2025
NAME OF WORK: PROVISION FOR LIGHTENING AND SURGE PROTECTION OF SIGNALING EQUIPMENTS AT HINDOL ROAD AND TALCHER ROAD STATION UNDER THE PROJECT "SOLUTION FOR SURGE AND LIGHTENING PROTECTION FOR SIGNAL EQUIPMENT INSTALLED AT IR".
Tender Value: ₹ 1,64,12,710.02, EMD: ₹ 2,32,100/-
Bidding Start Date: 17.02.2025.
Tender Closing Date and Time: At 1100 Hrs. of 03.03.2025.
No manual offers sent by Post/ Courier/ Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.
Complete information including e-tender documents of the above e-tender is available in website: www.ireps.gov.in
Note: The prospective tenderers are advised to visit the website 15 days before the date of closing of tender to note any changes / corrigendum issued for this tender.
Sr. Divisional Signal & Telecom Engineer, PR-984/P/24-25 Khurda Road

Manappuram Home Finance Ltd
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN: U65923K12010PIC039179, Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai-400093

POSSESSION NOTICE (For Immovable Property)
Whereas, the undersigned being the authorised officer of Manappuram Home Finance Ltd ("MAHFIN") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest ("Act"), 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Actual possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No	Name of Borrower and Co-borrower/ Loan account number/ Branch	Description of Secured Asset in respect of which Interest has been created	Date of Demand Notice sent & Outstanding Amount	Date of Actual possession
1.	LATHA PT & SURANDRAN MK/ MA09C0NS00005005375/ CALCUT	RE. SY. NO. 10/3 IN MENHANIAM VILLAGE, KOYLANDY TALUK, KOZHIKODE DISTRICT, PIN - 673525	17-04-2021 & Rs.2,20,111,22/-	14-02-2025

Date - 16 - February-2025, Place - CALCUT
Sd/- Authorised Officer, Manappuram Home Finance Ltd

ICICI Home Finance Corporate Office ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India.

Branch Office: W.Mall Building, 2nd floor, Wexco Homes, Kanjikuzhi, Kottayam - 686004. Branch Office: Ground floor, Shop No. V/1165-351C, SM Towers, Madanada Jn, Vadakkavila PO, Pallimukuk, Kollam - 691010. Branch Office: Shop No. 2/30, 1st Floor, T.C. VII/6731-4/2 M G Corporate Centre, Medical College PO, Ulloor, Thiruvananthapuram, Kerala 695011. Branch Office: 1st floor, Prasad Arcade, Building No. 28/127/5, Pottarakkal Junction, Shomur Road, Thrissur - 680022.

[See proviso to rule 8(6)] Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s) / Co Borrowers / Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price	Earnest Money Deposit	Date and Time of Property Auction Inspection	Date & Time of Auction	One Day Before Auction Date	SARFAESI Stage
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)
1	Sheeher P S (Borrower) & Shamsiya (Co-Borrower, Loan Account No. LHKOM00001414377 & LHKOM00001414877	Re.Sy.No.28/2,Block No.26, Old Sy.No.385/11/1,Panchayath-Mundakkayam, Village Erumely North, Taluk Kanjirappally, Sub Dist. Erumely, Dist. Kottayam	Rs. 6,80,978 6th Feb,'25	Rs. 10,85,400	Rs. 1,08,540	11th Mar,'25 11AM - 3PM	18th Mar,'25 2PM - 3PM	17th Mar,'25	Physical Possession
2	Sreekumar J (Borrower) & Vidya Sreekumar (Co-Borrower, Loan Account No. LHKOL00001365183	Re. Sy. No.574/4/1,Block No.16, Old Sy. No. 227/3, Village Vallikkunnam, Mavelikkara Taluk, Alappuzha Dist.	Rs. 21,53,234 6th Feb,'25	Rs. 17,42,400	Rs. 1,74,240	11th Mar,'25 11AM - 3PM	18th Mar,'25 2PM - 3PM	17th Mar,'25	Physical Possession
3	Vineeth Kumar J R (Borrower) & Anu Kumari S, (Co-Borrower, Loan Account No. LHTVM000001415999 & LHTVM000001418287	Block No.23,Resurvey No.90/5,Old Sy.No.663/1,Village Perarokkad, Taluka Thiruvananthapuram, Sub. Dist. Sasthamangalam, Dist. Thiruvananthapuram, Kerala	Rs. 20,04,476 6th Feb,'25	Rs. 19,93,459	Rs. 1,99,346	11th Mar,'25 11AM - 3PM	18th Mar,'25 2PM - 3PM	17th Mar,'25	Physical Possession
4	Vijay PV (Borrower) & Ammini C V, (Co-Borrower, Loan Account No. LHTHR000001349720	Re. Sy. No. 166/5-10, Village Kaipamangalam, Taluk Kodungallu, Sub. Dist. Mathilakam, Dist. Thrissur.	Rs. 12,47,849 6th Feb,'25	Rs. 8,98,010	Rs. 89,801	11th Mar,'25 11AM - 3PM	18th Mar,'25 2PM - 3PM	17th Mar,'25	Physical Possession

The online auction will be conducted on website (URL Link: <https://assets.matexauctions.com>) of our auction agency Matex Net Pvt Ltd.. The Mortgagors/ notice are given a last chance to pay the total dues with further interest till ONE 17th Mar,'25 before 5.00 PM else these secured assets will be sold as per above schedule. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited Branch Office Address mentioned on top of the article on or before 17th Mar,'25 before 04:00 PM. The Prospective Bidder(s) must also submit signed copy of Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited Branch Office Address mentioned on top of the article on or before 17th Mar,'25 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. - Auction" payable at the branch office address mentioned on top of the article.
For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact ICICI Home Finance Company Limited on 9920807300. The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com/>
Date: 16.02.2025
Place: Kerala
Authorised Officer, ICICI Home Finance Company Limited
CIN: U65922MH1999PLC120106

REGD. OFFICE: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, PH: 011-23337171, 23337172, 23705414, Website: www.pnbhousing.com
BRANCH ADDRESS:- 1st Floor, R P Arcade, Adjacent to Gold Souk Mall, Near Railway Overbridge, Ponnuruni, Vytilla, Cochin - 682019
POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)
Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice(s).
The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties/ies and any dealing with the properties/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Section 8(6) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
All that piece and parcel of the land having an extent of 1.92 Ares with building in, Re. Sy No 77/23, Block No. 72, Marathakkara Village, Thrissur Taluk, Kuttaneeloor, Thrissur, Kerala - 680006, as per Title Deed: North: Private Road, East: Property of Anto, Plavu, South: Property of Chakkalackal George, West: Property of Kalarickal Anandan
PLACE:- COCHIN, DATE:- 15-02-2025
AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

AXIS FINANCE LIMITED
Ground and 1st Floor, Alpha Centre, #216, Double Road, 2nd Stage, Indiranagar, Bangalore-560002

E-PUBLIC AUCTION-CUM-SALE NOTICE

E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8 (6) and Rule 9 (1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s, Guarantor/s and Mortgagor/s, that the below described immovable properties mortgaged / charged to Secured Creditor, the Possession of which has been taken by the Authorised Officer of Axis Finance Limited, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS", on 18th March 2025 for recovery of Rs.65,99,901/- (Rupees Sixty Five Lacs Ninety Nine thousand Nine hundred and one only) as on 10th February 2025 [amount o/s as on the date of the demand notice dated 20th August 2024 issued u/s 13(2) of SARFAESI Act] - Rs. 62,16,387/- (Rupees Sixty Two Lakh Sixteen thousand three hundred and eighty seven Only) with further interest at the contractual rates, along with default/penal interest and other charges etc., till final payment / realization from the Borrower / Mortgagors / Guarantors, i.e. 1) Mr. Anoop Bhaskaran (Borrower), (2) M/s Shadow Gems Wear represented by its Proprietor Anoop Bhaskaran (Co-Borrower -2), (3) Mrs. Vasantha A B (Co-Borrower -1 cum Mortgagor), and (4) M/s Shadow Kids represented by its Proprietor Anoop Bhaskaran (Co-Borrower 3) (hereinafter collectively referred to as "the Borrowers"). The Description of Assets, Reserve Price (RP), Earnest Money Deposit (EMD) and Details of Sale are as below:

SCHEDULE - I
Description of Immovable Secured Asset:
All that piece and parcel of an extent of 06.07 Ares in Re. S.No.114/9 in Sy.No.152/1 together with building bearing No. 1/86 and 1/86/A situated in Nadathara Village, Thrissur Taluk, in the Sub Registration District of Kuttanellur and in the Registration District of Thrissur and bounded on the North by: Property of Rukmini and others, South by: Road, East by: Property of Damodharan and others, West by: Property of Bhaskaran.

SCHEDULE - II
DETAILS OF E-AUCTION
Description of Property /s: As per SCHEDULE - I

DATE & TIME OF E-AUCTION ON: 18.03.2025
TIME: FROM: 11:00 AM TO: 12:00 NOON
WITH UNLIMITED EXTENSIONS OF 5 MINUTES EACH

Date & Time for Bid Submission: On: 15.03.2025, Before: 4:00 pm
Reserve Price: Rs. 1,00,37,000/- (Rupees One Crore Thirty Seven Thousand Only)
* Price below which the Flat /property/s will not be sold

Earnest Money Deposit (10% of RP): Rs. 10,03,700/- (Rupees Ten Lakh Three Thousand Seven Hundred Only)

Bid Increment Amount: Rs. 1,00,000/- (Rupees One Lac Only).

Contact Person Details & Mob. Nos.: Mr. Vidyannand : Mob: 9747792552 /9349372552, Mr. Swapneil Tiwari : Mob: 9820063208, Ms. Vachana Swamy : Mob: 7406368669

For detailed terms and conditions of sale, please refer to the link provided in website i.e. <https://sarfaesi.auctiontiger.net/EPROC/> and www.axisfinance.in;

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) / RULE 9 (1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

This may also be treated as notice under Rule 8(6) and Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s, guarantor/s and mortgagor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

Date: 10th February, 2025
Place: Mumbai
Sd/- Authorised Officer, Axis Finance Limited

AXIS FINANCE LIMITED
Ground and 1st Floor, Alpha Centre, #216, Double Road, 2nd Stage, Indiranagar, Bangalore-560002

E-PUBLIC AUCTION-CUM-SALE NOTICE

E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8 (6) and Rule 9 (1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s, Guarantor/s and Mortgagor/s, that the below described immovable properties mortgaged / charged to Secured Creditor, the Possession of which has been taken by the Authorised Officer of Axis Finance Limited, Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS", on 18th March 2025 for recovery of Rs.82,51,628/- (Rupees Eighty Two Lacs Fifty One thousand six hundred and twenty eight only) as on 10th February 2025 (amount o/s as on the date of the demand notice dated 05th June 2024 issued u/s 13(2) of SARFAESI Act) - Rs.76,49,245/- (Rupees Seventy Six lakh forty nine thousand two hundred and forty five Only) with further interest at the contractual rates, along with default/penal interest and other charges etc., till final payment / realization from the Borrower / Mortgagors / Guarantors, i.e. (1) Mr.Nandagopal N (Borrower) and (2) Mrs.Kalpanasri J (Co-Borrower/ Mortgagor) (hereinafter collectively referred to as "the Borrowers"). The Description of Assets, Reserve Price (RP), Earnest Money Deposit (EMD) and Details of Sale are as below:

SCHEDULE - I
Description of Immovable Secured Asset:
All that Piece and Parcel of property bearing Plot no 15, Sri Vari Nagar, Veppampattu Village, Thiruvallur Taluk, Thiruvallur District, comprised in SNo 92/5 & 92/6, Patta Nos. 8276 & 8270 measuring 2092 sq ft, together with the building comprising of Ground & First Floor measuring 3112 sqft and amenities and bounded on the: North by: Road, South by: Plot nos. 23&22, East by: Plot no 14, West by: Plot no 16. MEASURING Northern side: 30 feet, Southern side: 30 feet, Eastern side: 72 feet Western side: 67 1/2 feet. situated within the Sub-Registration District of Joint I Thiruvallur and Registration District of Thiruvallur.

SCHEDULE - II
DETAILS OF E-AUCTION
Description of Property /s: As per SCHEDULE - I

DATE & TIME OF E-AUCTION ON: 18.03.2025
TIME: FROM: 11:00 AM TO: 12:00 NOON
WITH UNLIMITED EXTENSIONS OF 5 MINUTES EACH

Date & Time for Bid Submission: On: 15.03.2025, Before: 4:00 pm
Reserve Price: Rs.1,04,34,000/- (Rupees One Crore Four Lacs Thirty Four Thousand Only)* Price below which the Flat /Property/s will not be sold

Earnest Money Deposit (10% of RP): Rs.10,43,400/- (Rupees Ten Lakh Forty Three Thousand Four Hundred Only)

Bid Increment Amount: Rs. 1,00,000/- (Rupees One Lac Only).

Contact Person Details & Mob. Nos.: Mr. Samsuddin Mohideen: Mob: 9884882346, Mr. Swapneil Tiwari : Mob: 9820063208, Ms. Vachana Swamy : Mob: 7406368669

For detailed terms and conditions of sale, please refer to the link provided in website i.e. <https://sarfaesi.auctiontiger.net/EPROC/> and www.axisfinance.in;

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8 (6) / RULE 9 (1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

This may also be treated as notice under Rule 8(6) and Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s, guarantor/s and mortgagor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

Date: 10th February, 2025
Place: Mumbai
Sd/- Authorised Officer, Axis Finance Limited

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— JOURNALISM OF COURAGE —
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Inform your opinion with insightful observations.
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For the Indian Intelligent.

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KILBURN OFFICE AUTOMATION LIMITED
CIN: L27106WB1980PLC033140
Reg. Office - Vasundhara Building, 2nd Floor Space No.5 And 6, 2/7, Sarat Bose Road, Kolkata, West Bengal-700017
Email Id: kilburncompliance@gmail.com

The Board of Directors of the Company have reviewed, considered, and approved Un-audited Financial Results for the quarter and nine months ended December 31, 2024, at the meeting held on February 14, 2025.

The Financial Results along with the Limited Review Report has been promptly uploaded on the websites of the NSE (<https://www.nseindia.com>) and BSE (<https://www.bseindia.com>).

Following is the Quick Response Code to access the Financial Results along with the Limited Review Report for the Quarter and Nine Months Period ended December 31, 2024:



For Kilburn Office Automation Limited
Sd/-
Gaurav Kasat
Whole Time Director & Chief Financial Officer
DIN: 08486191

GWEL
GEE LIMITED
CIN: L99999MH1960PLC011879
Registered Office: Plot No. E-1, Road No. 7, Wagle Ind. Estate, Thane-400 604
Email: shares@geelimited.com Web: www.geelimited.com
Tel. No.: (02522) 280358, Fax No.: (02522) 281199

Extract of Un-audited Financial Results for the Quarter and Nine Months ended 31st December, 2024

In compliance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Board of Directors of GEE Limited ("Company") at its meeting held on Friday, 14th February, 2025 approved the unaudited financial results (standalone) for the quarter and nine months ended 31st December, 2024 ("results").

The results, along with the Limited Review Report (Standalone) by M/s. R. Dokania & Co., Statutory Auditor of the Company, are available on the website of the Company at https://www.geelimited.com/uploads/gee_reports/2953e4d3f30ac4d0e0f17cb1ce571a2d.pdf, and on the website of the Bombay Stock Exchange at www.bseindia.com.

In compliance with Regulation 47 of the SEBI Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:



Date: 14.02.2024
Place: Thane
For GEE Limited
Sd/-
Shankar Lal Agarwal
Whole-Time Director
DIN: 01205377

